

**Central Administrative Tribunal
Madras Bench**

OA 310/01559/2018

Dated Thursday the 22nd day of November Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. T. Jacob, Member (A)

B. Narasimhulu
House No. 205, A-Block
Janani Blue Bells, Padur
Kancheepuram – 603 103. Applicant

By Advocate M/s. K. Arunagiri

Vs.

1. Union of India
Represented by the Chief Personnel Officer
South Central Railway
Rail Nilayam
Secundarabad – 500 003.
2. The General Manager
South Central Railway
Rail Nilayam
Secundarabad – 500 003.
3. The Divisional Railway Manager
Guntakal Division, South Central Railway
Guntakal – 515 801
Anantapur District.
4. The Senior Divisional Operations Manager
Guntakal Division, South Central Railway
Guntakal – 515 801
Anantapur District.

5. The Senior Divisional Personnel Officer
Guntakal Division, South Central Railway
Guntakal – 515 801
Anantapur District. .. Respondents

By Advocate **Mr. P. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. T. Jacob, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To direct the respondents to consider the applicant genuine claim with regard to pay fixation on par with his juniors in the post of ASM and grant him the MACP scheme benefits from September 1994 to August 2013 and also revise the consequential benefits in the pensionary benefits with 12% interest without any delay and pass such further or other orders.”

2. It is submitted that the applicant made Annexure A10 and A11 representations to the respondents on 08.05.2018 and 20.08.2018 respectively for stepping up of pay on par with juniors. But till date there is no response from the respondents. Hence this OA.

3. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider his Annexure A10 and A11 representations dt. 08.05.2018 and 20.08.2018 respectively within a time frame stipulated by this Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents.

5. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, the OA is disposed of at the admission stage with a direction to the respondents to consider Annexure A10 and A11

representations of the applicant dated 08.05.2018 and 20.08.2018 respectively in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
22.11.2018

AS